

NATIONAL COMPANY LAW TRIBUNAL,
COURT- V, MUMBAI BENCH

9) C.P.(IB)-279(MB)/2021

CORAM:

SHRI CHANDRA BHAN SINGH
Member (Technical)

SMT. SUCHITRA KANUPARTHI
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 13.05.2021

NAME OF THE PARTIES: HANSA CUSTOMER EQUITY PRIVATE LIMITED

Vs.

RAYMOND LIMITED

UNDER SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY ACT, 2016.

ORDER

1. Mr. Shavez Mukri, Advocate, appeared for the Counsel for the Petitioner and seeks to withdraw the Petition.
2. Counsel for the Petitioner submits that there is a joint confirmation letter executed by the parties and settlement deed entered into between the parties. He further submits that the matter has been amicably settled between the parties.
3. In view of the above, Petition is **dismissed** as not pressed.

SD/-

SD/-

CHANDRA BHAN SINGH
Member (Technical)

SUCHITRA KANUPARTHI
Member (Judicial)

13.05.2021
/n/